ANNEXURE - II

SYLLABUS FOR APPRAISERS/EXAMINERS & PREVENTIVE OFFICERS

PAPER - I - CUSTOMS LAW (WITHOUT BOOKS)

1. The Customs Act, 1962

2. The Customs Manual (Latest edition)

3. The Central Appraising Manual (For Appraisers/Examiners) and Preventive Service Manual (For Preventive Officers)


5. The Indian Customs Electronic Data Inter-change System Handbook for Customs officers.

PAPER-II - CUSTOMS & ALLIED LAW (WITH BOOKS)

1. The Customs Act, 1962 and the rules and regulations made there under.

2. The Customs Tariff Act, 1975 and all other Acts for the time being in force imposing duties of Customs on goods imported into or exported out of India.


4. The Special Economic Zones Act, 2005

5. Export Incentive Schemes Export oriented units, duty exemption entitlement certificate, duty entitlement pass book, Export promotion capital goods, duty free replenishment certificate, etc.

6. The Provisional Collection of Taxes Act, 1931 (16 of 1931)


8. Narcotics Drugs and Psychotropic Substances Act, 1985(61 of 1985)


10. Imposing Cess on various Commodities.

11. International Customs Conventions and Protocol, Convention on International
Trade in Endangered species of Wild fauna and flora, Convention on containers Movements, hazardous wastes, Montreal protocol.


13. The Indian Stamp Act, 1899 (II of 1899), Section 2(5) and Schedule I, Articles 15,19,24,26 and 34.


**PAPER-III - LAW ALLIED TO CUSTOMS AND SERVICE REGULATIONS (WITH BOOKS EXCEPT GOVERNMENT SERVANT’S CONDUCT RULES)**

1. The Foreign Trade (Development and Regulation) Act, 1922.

2. The Indian Evidence Act, 1872.


5. The Central Civil Services (Classification, Control and Appeal) Rules, 1965.


**PAPER – IV LOCAL ORDERS OF THE CUSTOM HOUSE (WITHOUT BOOKS)**

1. Board's Circulars and Instructions.


3. Local Supplement to the Customs Manual.

4. Rules and orders in force in the local custom house which are included in the Standing and the Departmental Orders and all instructions relating to the particular Customs House which are contained in the Manuals of the Customs House.
PAPER – V - COMMERCIAL PRACTICE, MERCANTILE LAW, ECONOMIC AND COMMERCIAL GEOGRAPHY AND GENERAL KNOWLEDGE (WITHOUT BOOKS)

1. Mercantile Law- Only general knowledge will be required.

2. Commercial practice- Only general knowledge will be required.

3. Elementary Banking and Accountancy.

4. Geography- Geography of the world; knowledge of the situation of countries with their principal sea port trade routes and articles of commerce and their overseas possessions. Particular knowledge will be required of the physical and commercial geography of India.

5. General Knowledge – The Candidates will be expected to be able to write a precis and answer questions involving the use of common English phraseology with some knowledge of current affairs.

PAPER – VI - HINDI

The examination in Hindi will comprise the following.

1. Translation of a passage from English to Hindi and from Hindi to English.

2. Correction of sentences and giving Hindi words equivalents for English words.

3. Answer from the Hindi passage.


5. Reading of petitions and documents written in manuscripts in Hindi.

6. Classification of Official Language Act, 1963 (19 of 1963) and


Note: The candidates are advised to study the following books.

<table>
<thead>
<tr>
<th>Books</th>
<th>Publisher</th>
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<tbody>
<tr>
<td>Rashtriya Bhasha parts I to IV</td>
<td>Indian Press Ltd, Allahabad.</td>
</tr>
<tr>
<td>Hindi Rachana Parts I to III</td>
<td>Dakshin Bharat Hindustani Parchar</td>
</tr>
<tr>
<td>Hindi in thirty days</td>
<td>Sabha Madras.</td>
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</tbody>
</table>
PAPER – VII  VIVA VOICE

THE CANDIDATES WILL BE EXAMINED ORALLY TO TEST THEIR GENERAL FITNESS FOR SERVICE BY A BOARD OF EXAMINERS WITH THE COMMISSIONER AS CHAIRMAN AND TWO OFFICERS NOT LOWER IN RANK THAN ASSISTANT COMMISSIONERS AS MEMBERS.